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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ LPA 566/2018

INSOLVENCY & BANKRUPTCY  
BOARD OF INDIA

..... Appellant

Through: Mr.P.S.Narsimha, ASG with  
Mr.V.C.Shukla, Mr.Vikas Mehta, Mr.Mithun,  
Advs.

Versus

STATE BANK OF INDIA & ORS

..... Respondents

Through: None.

**CORAM:**

**HON'BLE THE CHIEF JUSTICE**

**HON'BLE MR. JUSTICE V. KAMESWAR RAO**

**ORDER**

% **05.10.2018**

**C.M.No.41159/2018 (exemptions)**

Allowed, subject to all just exceptions.

**LPA 566/2018 & C.M.No.41158/2018 (stay)**

Issue notice to the respondents returnable on 16<sup>th</sup> January, 2019.

In the meanwhile, there shall be stay of the order dated 5<sup>th</sup> September, 2018 passed by the National Company Law Tribunal, Principal Bench, New Delhi to the extent it declares Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 as *ultra vires*, shall remain stayed.

**CHIEF JUSTICE**

**V. KAMESWAR RAO, J**

**OCTOBER 05, 2018/ 'anb'**